

'A' Wing, 5<sup>th</sup> Floor, Shastri Bhawan,  
New Delhi, the 27<sup>th</sup> May, 2019

**OFFICE ORDER**

In pursuance to Department of Personnel and Training's OM No. 11/1/2019-CS.II(B) dated 20<sup>th</sup> February 2019 and Order No. 11/1/2019-CS.II(B)(Voll) dated 20<sup>th</sup> May 2019 and consequent to his relieving from Legislative Department vide their Office Order No A-45011/16/2012-Admn.I(LD) dated 21.05.2019, the President is pleased to appoint Sh Hasibur Rahman, SSA of CSCS as Assistant Section Officer of CSS on ad hoc basis in Ministry of Corporate Affairs w.e.f. 21.05.2019 (AN), for a period upto 30.06.2019 or until further order whichever is earlier.

2. The ad-hoc appointment is subjected to the following terms and conditions stipulated in DoPT's OM No. 11/1/2019-CS.II(B) dated 20<sup>th</sup> February 2019-

- i. The ad-hoc appointment shall not confer on the appointee any right to continue in the grade indefinitely or for inclusion in the Select List or to claim seniority in the Assistant Section Officer's grade of CSS.
- ii. The ad-hoc appointment may be terminated at any point of time without giving any reasons thereof.
- iii. The appointment on ad-hoc basis will take effect from the date of taking over charge to the post of Assistant Section Officer of CSS.
- iv. The ad-hoc appointees would attend and qualify the mandatory training as and when nominated by CS.I (Training) section of DoPT (if not already done), failing which they shall have no claim for inclusion in the regular Select List of Assistant Section Officer Grade.

3. The promotion of above officials would be further subject to the outcome/any order passed by the Competent Court in any connected matter, apart from the following-

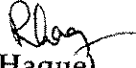
- a) Subject to the final decision/outcome in respect of the order dated 09.01.2019 passed by the Ld. CAT, PB, New Delhi in the matter of OA Nos. 4700/2015 and 639/2016 filed by Ms. Sugam Arora & Ors. and Sh. Uttam Dey Sarkar & Ors.
- b) The SLP (C) No. 30621/2011 arising out of final judgment and order dated 15.07.2011 in CWP No. 13218/2009 passed by the Hon'ble High Court of Punjab & Haryana and other connected cases before the Hon'ble Supreme Court.
- c) The SLP (C) No. 31288 arising out of Hon'ble Delhi High Court judgment dated 23.08.2017 in WP (C) No. 3490/2010 filed by the All India Equality Forum & others vs. UOI & Ors. and other related court cases in any competent court; and
- d) Any other court case in a connected matter.

  
(Riazul Haque)

Under Secretary to the Govt. of India

To:

1. Sh Hasibur Rahaman, ASO
2. Under Secretary, CS.II [Kind attention: Shri Chirabrata Sarkar], Department of Personnel and Training, Lok Nayak Bhawan, New Delhi 110003
3. Under Secretary, Admin.I [Kind attention: Shri R.K. Sharma], Legislative Department, New Delhi 110001 [w.r.t. Office Order No A-45011/16/2012-Admn.I(LD) dated 21.05.2019. It is requested that the service book and LPC of Sh Hasibur Rahaman, ASO be forwarded to undersigned at the earliest]
4. Pay and Accounts Officer, Pay and Accounts Office, Ministry of Corporate Affairs, Paryavaran Bhawan, New Delhi.
5. Cash Section, Ministry of Corporate Affairs, Shastri Bhawan, New Delhi.
6. General branch/Library/Vigilance
7. e-Governance cell to update the order on the website under the category 'New Appointment'
8. Guard File

  
(Riazul Haque)

Under Secretary to the Govt. of India